

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.47/(MAH)/2014

CORAM:

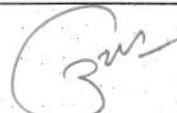
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES: Shri Jagdish Deore
V/s.

M/s. Meliorate Clinical Research Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Umesh Pawar	Advocate for P. 1 to 3	

ORDER

C.P. No. 47/397-398/CLB/MB/MAH/2014

1. The Learned Representative of the Petitioner is present and stated that the Learned Representative of the Respondent has informed telephonically his non-availability to present the matter. Therefore, seeking adjournment on behalf of both the sides.
2. Matter is adjourned to **21st August, 2017.**

Dated: 18.07.2017

sd/-
M.K. Shrawat
Member (Judicial)